

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-1' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER**

**ITA No. 5743/Del/2018  
Assessment Year : 2010-11**

**Uma Bhargava,  
116, Engineers Enclave,  
Pitampura,  
New Delhi – 110 034  
(PAN: AAFPB9753L)  
(Appellant)**

**Vs. ITO, WARD-42(3),  
NEW DELHI  
  
(Respondent)**

Appellant by : None  
Respondent by : Sh. Om Parkash, Sr. DR.

Date of hearing : **18.11.2021**  
Date of pronouncement : **18.11.2021**

**ORDER**

**PER RAMA KANTA PANDA, AM :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order dated 26.6.2018 of Learned CIT(A)-14, New Delhi.

2. None appeared on behalf of the Assessee before me at the time of virtual hearing. However, the assessee vide her letter dated 8.2.2021 has

requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 18<sup>th</sup> November, 2021.

Sd/-

**(RAMA KANTA PANDA)**  
**ACCOUNTANT MEMBER**

Date: 18.11.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar